

**SCHEDULE****FORM B**

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES  
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

3 September, 2020

To  
The Interim Resolution Professional  
Mr. Mahesh Sureka  
M.R. Sureka and Co.  
173, Udyog Bhavan,  
Sonawala Road,  
Goregaon (East), Mumbai-400063

From  
Kumar Brothers Pharma Private Limited  
45, Pragati Industrial Estate,  
N.M. Joshi Marg, Mumbai-400011.

**Subject:** Submission of proof of claim.

Madam/Sir,

Kumar Brothers Pharma Private Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Vascular Therapeutics India Private Limited. The details for the same are set out below:

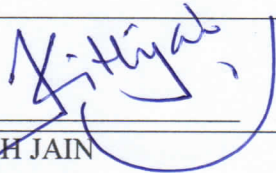
PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Kumar Brothers Pharma Private Limited
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CIN No: U24230MH2005PTC151712  Copy of the Certificate of Incorporation is annexed as <b>Annexure A</b> .
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Kumar Brothers Pharma Private Limited 45, Pragati Industrial Estate, N.M. Joshi Marg, Mumbai-400011

PARTICULARS		
		E-mail Address: kirtesh@kbpppl.net
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Total amount of claim: Rs. 57,08,023/-
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	<ol style="list-style-type: none"> <li>1. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2012 to March, 2013 is annexed as <b>Annexure B1.</b></li> <li>2. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2013 to March, 2014 is annexed as <b>Annexure B2.</b></li> <li>3. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2014 to March, 2015 is annexed as <b>Annexure B3.</b></li> <li>4. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2015 to March, 2016 is annexed as <b>Annexure B4.</b></li> <li>5. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2016 to March, 2017 is annexed as <b>Annexure B5.</b></li> <li>6. Letter from the Chartered Accountant of Vascular Therapeutics India Private Limited admitting claim and ledger of Kumar Brothers Pharma Private Limited in the books of Vascular Therapeutics India Private Limited is annexed as <b>Annexure C.</b></li> <li>7. Letter from the Chartered Accountant of Kumar Brothers Pharma Private Limited</li> </ol>

PARTICULARS		
		stating the claim is annexed as <b>Annexure D</b> .
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	N.A
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	<p><b><u>Date on which debt incurred from:</u></b> 20 May, 2016;</p> <p><b><u>Brief Summary of Facts:</u></b> The Respondent had entered into an arrangement with Medtronic India Private Limited (“<b>Medtronic</b>”) who would supply goods to the Respondent and the Respondent was supplying the said goods to other vendors. The Petitioner amongst other vendors had purchased the Neuro Vascular (NV) and Peripheral Vascular (PV) products from the Respondent against the invoices raised and had duly paid the Respondent against the invoices raised.</p> <p>The Petitioner received an e-mail from the Respondent to return its stock of NV goods with a condition that a 10% deduction would be charged towards restocking of goods. The Petitioner delivered the unsold stock of goods at the Respondents’ warehouse which was duly verified and accepted by the Respondent and the delivery challan was also signed and stamped by the Respondent.</p> <p>The Petitioner returned the unsold stock and the Respondent has failed to repay the outstanding sum against the goods returned</p>



PARTICULARS		
		which were already paid for by the Petitioner. Thus there exist an outstanding payment of Rs. 57,08,023/- against the goods returned since 20 May, 2016.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N. A.
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	N. A.
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	<b>Bank Name:</b> HDFC Bank <b>Branch:</b> N.M. Joshi Marg branch <b>Account No:</b> 02402790005976
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	<ol style="list-style-type: none"> <li>1. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2012 to March, 2013 is annexed as <b>Annexure B1</b>.</li> <li>2. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2013 to March, 2014 is annexed as <b>Annexure B2</b>.</li> <li>3. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2014 to March, 2015 is annexed as <b>Annexure B3</b>.</li> <li>4. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2015 to March, 2016 is annexed as <b>Annexure B4</b>.</li> <li>5. Ledger of Vascular Therapeutics India Private Limited in the books of the Kumar Brothers Pharma Private Limited from April, 2016 to March, 2017 is annexed as <b>Annexure B5</b>.</li> <li>6. Letter from the Chartered Accountant of Vascular Therapeutics India Private</li> </ol>

PARTICULARS	
	<p>Limited admitting claim and ledger of Kumar Brothers Pharma Private Limited in the books of Vascular Therapeutics India Private Limited is annexed as <b>Annexure C</b></p> <p>7. Letter from the Chartered Accountant of Kumar Brothers Pharma Private Limited stating the claim is annexed as <b>Annexure D</b>.</p> <p>8. Copy of PAN and Aadhar of director Mr. Kirtesh Jain is annexed as <b>Annexure E</b>.</p>
	
MR. KIRTESH JAIN	
DIRECTOR OF KUMAR BROTHERS PHARMA PRIVATE LIMITED DIN: 02028400	
Kumar Brothers Pharma Private Limited 45, Pragati Industrial Estate, N.M. Joshi Marg, Mumbai-400011 E-mail Address: kirtesh@kbppl.net	

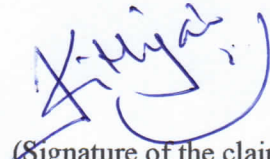
\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

#### DECLARATION

I, Mr. Kirtesh Jain currently residing at 1901, Marathon Heights, P. B. Marg, Lower Parel, Mumbai – 400013. hereby declare and state as follows: -

1. Vascular Therapeutics India Private Limited, the corporate debtor was, at the insolvency commencement date, being the 21st day of August 2020, actually indebted to me in the sum of Rs. 57,08,023/-
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - Ledger of Vascular Therapeutics India Private Limited in the books of Kumar Brothers Pharma Private Limited from 2012 to 2017 annexed as B1 to B5.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
  - N.A.

Date: 3 September, 2020  
Place: Mumbai

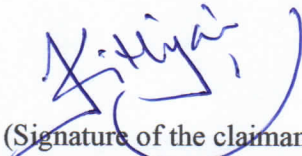


(Signature of the claimant)

### VERIFICATION

I, Mr. Kirtesh Jain, director of the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 3<sup>rd</sup> day of September, 2020



(Signature of the claimant)

*[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorized for the purpose by the entity].*